

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No. 287

of 1998

9.11.1999
DATE OF DECISION.....

Shri Pradip Kumar Dutta

(PETITIONER(S))

Mr B.K. Sharma, Mr S. Sarma and

Mr D.K. Sarmah

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India and others

RESPONDENT(S)

Mr B.C. Pathak, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN

THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of the Press may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.287 of 1998

Date of decision: This the 9th day of November 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Pradip Kumar Dutta,
Working as Telephone Operator,
Pachighat Telephone Exchange.Applicant

By Advocates Mr B.K. Sharma, Mr S. Sarma
and Mr D.K. Sarmah.

- versus -

1. The Union of India, represented by the
Secretary to the Government of India,
Ministry of Communication,
Department of Telecommunication,
New Delhi.

2. The Chief General Manager,
N.E. Telecom Circle,
Shillong.

3. The Telecom District Manager,
Arunachal Pradesh,
Itanagar.Respondents

By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

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O R D E R

BARUAH.J. (V.C.)

The applicant has approached this Tribunal seeking direction to the respondents to send him for training for promotion to the post of Phone Inspector. In spite of repeated representations the applicant has not been sent for the said training. Hence the present application.

2. The respondents have entered appearance and filed written statement.

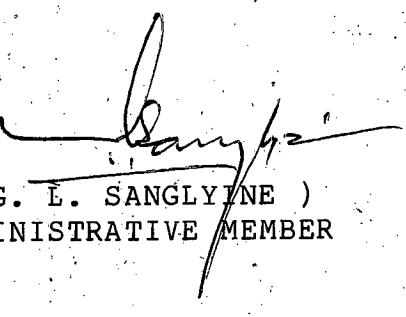
3. We have heard Mr S. Sarma, learned counsel for the applicant and Mr B.C. Pathak, learned Addl. C.G.S.C. appear-



ing on behalf of the respondents. Mr Pathak submits that the respondents have decided to send the applicant for the training, but they require some time. Accordingly he prays for six months time for sending the applicant for training. Mr Sarmà, on the other hand, submits that the applicant has been waiting for a long time and six months will be too long a period.

4. On hearing the learned counsel for the parties we allow the respondents four months time from the date of receipt of this order to send the applicant for the training.

5. The application is accordingly disposed of. No order as to costs.


(G. E. SANGLYNE)
ADMINISTRATIVE MEMBER


(D. N. BARUAH)
VICE-CHAIRMAN

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